[17 May, 2006]

RAJYA SABHA

Funds & Miscellaneous Provisions Ac# 1952 and the schemes framed thereunder are being implemented in accordance with the provisions contained therein. If any irregularity is noticed, appropriate action is taken thereon.

Decision to rescind Notification GSR No. 936 (E) of 10.12.2003

3443. SHRI CHITTABRATA MAJUMDAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to refer to replies to Unstarred Questions Nos. 438 and 965 given in the Rajya Sabha on 15th July, 2004 and state:

(a) status of the decision to rescind Notification GSR No. 936 (E) dated 10th December, 2003 on fixed term employment;

(b) whether the representative of all Central Trade Unions had agreed with the draft notification dated 30th September, 2004 issued for this purpose in the Tripartite Committee meeting held on 24th December, 2004;

(c) if so, whether Government are delaying the final notification on the pressure from the employers; and

(d) if not, the reason for the unprecedented delay in withholding a notification for last 29 months?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) The matter is still under consideration in consultation with all stakeholders.

(b) Yes, Sir.

(C) No, Sir.

(d) The State Government are being consulted.

Providing relief to workforce of unorganized sector

3444. SHRIMATI MOHSINA KIDWAI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the categories of activities that fall in the unorganized sector;

(b) the estimated workforce engaged in this sector, category-wise, at the country level;

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(c) how the workforce in unorganized sector compares with the organized sector in the country;

(d) the State-wise figures, if maintained/available; and

(e) in what manner Government propose to provide relief to workforce in unorganized sector and in what time frame?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) and (b>-According to the survey conducted by National Sample Survey (1999-2000), the categories of activities that broadly fall in the unorganised sector are Agriculture; Mining & Quarrying; Manufacturing; Electricity, gas & water supply; Construction; Trade; Transport, Storage & Communication; Financial Services; Community Social Services. The sector-wise details are given in the enclosed Statement (See below).

(c) and (d) The benefits available to the workers in the organised sector under the Factories Act, 1948, Employees State Insurance Act, 1948 and Employees Provident Fund & Otl er Misc. Provisions Act, 1952 are not generally available to the workers in the unorganised sector.

(e) The Government has initiated several measures for the welfare of the workers in the unorganised sector. Central Welfare Funds have been constituted to provide social security/welfare measures to certain categories of workers i.e. beedi workers, certain non-coal mine workers and cine workers. The welfare measures include health care, housing, educational assistance for children, drinking water supply, etc. The Government is implementing various welfare and employment oriented schemes and programmes through various Ministries/Departments. Some of such schemes are Swarnjayanti Gram Swarojgar Yojana, National Social Assistance Programme, Pradhan Mantri Gram Sadak Yojana, Pradhan Mantri Gramodaya Yojana, Swarnjayanti Shahari Rojgar Yojana, Sampoorna Grameen Rojgar Yojana etc. Further, Janshree Bima Yojana providing for insurance cover to the people living below or marginally above the poverty line is also available for the workers in the unorganised sector. The Government has also redesigned the Universal Health Insurance Scheme (UHIS), which is available to families living below poverty line (BPL). A National Commission for the Enterprises in the Unorganised Sector has been set up to examine the problems facing enterprises in the unorganized sector.

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Recently, the Government has enacted National Rural Employment Guarantee Act which provides for 100 days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work.

Statement

| Industry | Total Employment | Employment in Unorganised Sector |
|------------------------------------|---------------------|--|
| Agriculture | 23.8 | 23.6 |
| Mining & Quarrying | 0.23 | 0.13 |
| Manufacturing | 4.80 | 4.14 |
| Electricity, gas & water supply | 0.13 | 0.03 |
| Construction | 1.76 | 1.65 |
| Trade | 3.73 | 3.68 |
| Transport, Storage & Communication | 1.47 | 1.15 |
| Financial Services | 0.51 | 0.34 |
| Community Social Services | 3.32 | 2.17 |
| Total Employment | 39.70 | 36.90 |

Employment in unorganised sector by Industry (in crore)

NOTE: Total may not tally due to rounding.

Unfriendly labour laws

3445. SHRI RAJKUMAR DHOOT: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether FDI giants have expressed that Indian labour la»vs are unfriendly to corporate sectors which discourage investments;

- (b) if so, the details thereof; and
- (c) Government's reaction in this regard?

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